

SECTION-II

**IN THE SUPREME COURT OF INDIA**  
**CRIMINAL APPELLATE JURISDICTION**

**I.A. NO. 160590, 160591, 162004 & 162005 OF 2019 AND 54794 & 69290 OF 2020**

(Applications for condonation of delay in filing Special Leave Petition, exemption from filing official translation, permission to file additional documents, exemption from filing official translation, written Submission/Statement/Note submitted by Mr. Devdatt Kamat, Senior Advocate on behalf of the Petitioner and Exemption from filing duly affirmed original affidavit)

**IN**  
**PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) DIARY NO.35524 OF 2019**

Khursheed Ahmad

...Petitioner(s)

VERSUS

State of Uttar Pradesh

... Respondent(s)

**OFFICE REPORT**

The matter above mentioned was listed before the Hon'ble Court on 29<sup>th</sup> July, 2020 when the Court was pleased to pass the following order:-

**“The affidavits filed by the High Courts may be served on the learned Solicitor General. The learned Solicitor General is requested to prepare a note on the basis of the information provided by the High Courts and offer his suggestions. List after four weeks”.**

In compliance of the above-mentioned order of this Court, a copy of proposals and suggestions by Mr.Arjun Garg, Advocate for Madhya Pradesh High Court and a copy of affidavits/reports received from the High Court of Judicature of Uttar Pradesh, Rajasthan, Madhya Pradesh, Bombay and Orissa and copy of SLP has been served upon Mr. Tushar Mehta, Learned Solicitor General of India on 10.08.2020. Information regarding listing of this matter has also been

communicated to Learned Solicitor General of India via email. In this regard, it is submitted that no document/note has been filed by Mr. Tushar Mehta, Learned Solicitor General of India, so far.

It is submitted that M/s. Parekh and Co., Advocate representing State of Bihar, Patna has on 24.11.2020 e-filed a compliance affidavit on behalf of Patna High Court. It has been prepared in the form of paper books and same has been included in Special Leave Petition paper books.

It is further submitted that Mr. Abhinav Mukherji, Advocate has on 8.1.2021 filed Memo of Appearance on behalf of State of Bihar.

Mr. Adarsh Upadhyay, Advocate has on 17.8.2021 e-filed Memo of Appearance on behalf of State in place of erstwhile Advocate Mr. Ardhendumauli Kumar Prasad, Advocate.

Mr. Prasahant S. Kenjale, Advocate has on 15.01.2022 e-filed his Vakalatnama/Appearance on behalf of High Court of Bombay.

Mr. Pai Amit, Advocate has on 1.4.2022 e-filed Vakalatnama/Appearance on behalf of Petitioner after obtaining 'No objection' from erstwhile Advocate Mr. Amarjeet Singh.

**MATTER POSITION:-**

It is further submitted that Hon'ble Court vide its order dated 15.06.2020 directed High Courts of (1) Uttar Pradesh, (2) Rajasthan, (3) Madhya Pradesh, (4) Patna, (5) Bombay and (6) Orissa to file affidavits. Details of filing of documents/affidavit filed in this matter are as follows:-

<b>S.NO</b>	<b>STATE NAME</b>	<b>NAME OF ADVOCATE FOR THE HIGH COURT.</b>	<b>WHETHER VAKALATNA MA FILED</b>	<b>WHETHER AFFIDAVIT, REPORT OR ANY OTHER DOCUMENT FILED</b>
1.	UTTAR	MR. APOORVA	YES	YES (FILED)

	PRADESH	SHUKLA (E-FILING)		STATUS REPORT)
2.	RAJASTHAN	MR. GOPAL JHA (E-FILING)	YES	YES ( FILED ADDITIONAL AFFIDAVIT)
3.	MADHYA PRADESH	MR. ARJUN GARG (FILING AND E- FILING BOTH)	YES	YES (FILED AFFIDAVIT)
4	BOMBAY	EARLIER MR.A.P.MAYEE AND NOW MR. PRASHANT S. KENJALE, ADVOCATE	YES	YES (FILED AFFIDAVIT)
5	ORISSA	MR. SIBO SANKAR MISHRA (E-FILING)	YES	YES(FILED AFFIDAVIT)
6	PATNA	M/S PAREKH AND CO. FOR PATNA HIGH COURT FILED ON 7.7.2020 AND  MR. ABHINAV MUKERJI, ADVOCATE/STANDIN G COUNSEL ON BEHALF OF STATE OF BIHAR IN PLACE OF GOPAL SINGH, ADVOCATE	YES	YES

(All the above mentioned affidavits have already been included in Special Leave Petition paper books).

It is also submitted that only Mr. Abhimanyu Tewari, Advocate is representing Punjab and Haryana High Court.

It is further submitted that there is a delay of 629 days in filing the Special Leave Petition and Counsel for the Petitioner has filed an application for condonation of delay in filing the SLP.

Service of Show Cause Notice is complete as Mr. Adarsh Upadhyay, Advocate is representing sole Respondent/State.

The matter was mentioned before the Hon'ble Court on 22.04.2022 when the Court was pleased to pass the following order:-

**“Not to be deleted from the cause list of 04.05.2022.”**

The mater was lastly listed before the Hon'ble Court on 4<sup>th</sup> May, 2022 when the Court was pleased to pass the following order:-

**“List on 10.05.2022.**

**Names of Mr. Tushar Mehta, Ld. SG and Mr. K.M. Natraj, Ld. ASG may be shown in the cause list.”**

It is submitted that in compliance of above-mentioned order of this Hon'ble Court, names of Learned Mr. Tushar Mehta, Solicitor General of India and Mr. K.M. Natraj, Learned Additional Solicitor General have been updated in Statutory Information in ICMIS. Information regarding listing of this matter has also been sent on 6.5.2022.

The matter above mentioned are listed before the Hon'ble Court with this office report.

DATED this the 9<sup>th</sup> day of May, 2022..

ASSISTANT REGISTRAR

COPY TO:-

1. Mr. Pai Amit, Advocate
2. Mr. Adarsh Upadhyay, Advocate

COPY FOR INFORMATION TO:-

1. Mr. Gopal Jha, Advocate
2. M/s. Parekh & Co., Advocate
3. Mr. Arjun Garg, Advocate
4. Mr. Ajay Kr. Srivastava, Advocate
5. Mr. Sibho Sankar Mishra, Advocate
6. Mr. Abhinav Mukherji, Advocate
7. Mr. Apoorva Shukla, Advocate
8. Mr. Abhimanyu Tewari, Advocate
9. Mr. Prashant S. Kenjale, Advocate

ASSISTANT REGISTRAR